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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH: NEW DELHI

MP 3693/92  
MP 3694/92 in  
RA 359/92 in  
OA 1909-91

Date of decision: 20.11.1992.

Union of India through General  
Manager, Northern Railway, New Delhi ...Petitioner

Versus

Dewan Singh ...Respondent

Couram :-

The Hon'ble Mr. Justice V.S. Malimath, Chairman

The Hon'ble Mr. I.K. Rasgotra, Member (A)

None appeared for the petitioner though called twice. We have perused the application for condonation of delay as also the Review Application. No satisfactory reasons have been furnished for the delay in filing the R.A. Hence the MP-3694/92 for condonation of delay is rejected. Even on merits also we do not find any substance in the R.A. The R.A. not having been filed in time is also barred by time. Hence the R.A. is also rejected. Consequently the application for stay of the judgement of the Tribunal viz. MP-3693/92 does not survive and the same stands disposed of.

*I.K. Rasgotra*  
(I.K. Rasgotra)  
Member (A)

*V.S. Malimath*  
(V.S. Malimath)  
Chairman

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